

new aircraft would depend *inter-alia* on the annual budgetary allocations and the proposals that may actually be finalized.

Issue of enclaves between India and Bangladesh

3141. SHRI TARINI KANTA ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) details of the decision taken on the issue of enclaves during the visit of Prime Minister to Bangladesh;

(b) whether any further decision has been arrived on the same subject in recent meeting of Home Secretaries of India and Bangladesh; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) A protocol to the Agreement Concerning the Demarcation of the Land Boundary between India and Bangladesh and Related Matters, 1974, was signed on September 06, 2011 during the visit of the Prime Minister to Bangladesh. The Protocol addresses the outstanding land boundary issues pertaining to the un-demarcated land boundary, exchange of enclaves and territories in adverse possession. It is subject to ratification by the Governments of the two countries and shall enter into force on the date of exchange of Instruments of Ratification. The implementation of the Protocol will result in the exchange of 111 Indian enclaves in Bangladesh with 51 Bangladesh enclaves in India.

(b) No, Sir.

(c) Question does not arise in view of (b) above.

**Setting up permanent coast guard base
at Nerul, Navi Mumbai**

3142. SHRI RANJITSINH VIJAYSINH MOHITE-PATIL: Will the Minister of DEFENCE be pleased to state:

(a) whether Government propose to set up a permanent base of Indian Coast Guard at Nerul in Navi Mumbai;

(b) if so, by when the base is going to be fully functional; and